entities collecting money from the public by making false promises regarding unreasonable rates of interest on deposit.

Recently, RBI has also addressed letters to the editors of the local newspapers (Hindi/English) requesting them to exercise caution in the matter of accepting advertisements pertaining to acceptance of deposits by unincorporated bodies.

Post Saradha Scam, detailed Frequently Asked Questions (FAQs) on the regulatory jurisdiction of RBI have been put on the RBI website on 03.06.2013 and published in vernacular press all over the country. RBI has also decided to conduct joint campaigns along with co-regulators / Indian Banks' Association (IBA) including Ministry of Corporate Affairs (MCA).

As a one-time measure, RBI has undertaken an exercise to examine the financials of the 34,752 companies sent by MCA to ascertain whether they are required to be registered with RBI or whether there have been violations to the RBI Act, 1934.

Declaration of NPAs by banks

1266. SHRI BHUPENDER YADAV: Will the Minister of FINANCE be pleased to state:

(a) the details of all banks that have declared Non-Performing Assets (NPAs) in the past three years, including the current year, and the frequency of such declarations;

(b) whether such banks are subject to special regulations to ensure they do not regress back to the same once their NPA status is reversed; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) As per the data made available by the Reserve Bank of India (RBI), the details of bank group-wise data on Gross NPAs during the past three years and as on September, 2013 are as under:

(Rs. in crore)

Bank-Group	March, 2011	March, 2012	March, 2013	Sept., 2013*
1	2	3	4	5
Nationalised Banks	42940	66795	95922	127108
SBI Group	28140	45694	59967	76162

1	2	3	4	5
Public Sector Banks	71080	112489	155890	203270
Old Private Sector Banks	3695	4200	5210	6734
New Private Sector Banks	14277	14115	14776	16048
Foreign Banks	5065	6292	7972	10184
Local Area Banks	3	6	6	10
Scheduled Commercial Banks	94121	137102	183854	236245

Source: RBI (Domestic Operations of banks

* Data provisional.

Banks declare their NPAs each quarter ending March, June, September and December.

RBI issues guidelines on rficome Recognition and Asset Classification norms which are required to be adhered to by banks diligently. Banks have the responsibility to ensure monitoring of NPAs, recovery thereof and putting in place adequate systems and controls and Bank Boards/Committees oversee the same. The above aspects are also subjected to regulatory/supervisory oversight. NPA management in a bank is a continuous and ongoing process.

Notification of Seventh Pay Commission

1267. SHRIMATI KUSUM RAI:
SHRI ALOK TIWARI:
SHRI PRABHAT JHA:
SHRI ARVIND KUMAR SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether Government has announced to constitute 7th Central Pay Commission (CPC) for Government employees;

(b) if so, whether Government has notified/constituted the 7th CPC;

(c) if so, the details thereof and the details of chairperson and members of the 7th CPC;

(d) if not, the reasons therefor and by when it would notified/constituted;